

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.19
I.A No. 327 of 2022 in
CP (IB) No. 113/BB/2021

IN THE MATTER OF:

M/s. State Bank of India ... Petitioner
Vs.
Shri Girish Arora ... Respondent/Personal Guarantor

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.11.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

The RP : Mr. Nethi Mallikarjuna Setty
For the Financial Creditor : Ms. Sowmya Joshi

ORDER

1. Heard Mr. Nethi Mallikarjuna Setty, learned Resolution Professional and Ms. Sowmya Joshi, learned Counsel for the Financial Creditor and none appeared for the Personal Guarantor.
2. The Resolution Professional submits that he has filed his report. In spite of availing substantial time, no reply to the RP report has been filed by the Personal Guarantor till date and also none appeared on his behalf.
3. Registry is directed to check whether the RP has filed the proof of service w.r.t delivery of report on the Personal Guarantor, by duly enclosing the tracking report and if it is in order the same may be placed on record.
4. List the case on **20.12.2022**.

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(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

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(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)